

By Speed Post

No.Comp-05/19/2022-Comp-MCA

भारत सरकार/GOVERNMENT OF INDIA

कारपोरेट कार्य मंत्रालय/MINISTRY OF CORPORATE AFFAIRS

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhavan

New Delhi – 110 001

Dated the 23<sup>rd</sup> February, 2023

To,

- (i) Secretaries of all Ministries and Departments of the Government of India (Cadre Controlling Authorities of All India Services and Group 'A' Central Services);
- (ii) Chief Secretaries of All State Governments/ UTs;

**Subject: Filling up the post of Chairperson in the Competition Commission of India – inviting applications regd.**

Sir,

I am directed to state that for filling up the post of Chairperson in the Competition Commission of India (CCI) vacancy, applications are hereby invited from the eligible Indian Nationals.

2. Section 8(2) of the Competition Act, 2002 provides that the Chairperson, CCI shall be a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law, finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission.

3. The terms and conditions of the service of Chairperson, CCI are regulated by the Competition Commission of India (Salary, allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, as amended from time to time. The Chairperson shall hold office for a term of five years from the date of joining the post or till the age of 65 years, whichever is earlier. The Chairperson shall be paid a consolidated monthly salary of Rs.4.50 Lakh (Rupees Four Lakh Fifty Thousand only). He shall not be entitled to house and car.

4. Applications from the eligible officers in the Central Government/ State Governments, who are interested and can be spared in the event of selection may be forwarded with duly verified/countersigned by the Head of Departments (wherever applicable) along with the following certificates/documents: -

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt. \_\_\_\_\_.
- (ii) His/ Her integrity is certified.
- (iii) Duly authenticated copies of ACRs/APAR dossier of the applicant for the last five years.

(iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate.

5. Applicants, who are already in any employment including Government service, in case of their selection, will have to resign/seek retirement from the service before joining the post.

6. The selected applicant is expected to join the post within one month from the issue of offer of appointment.

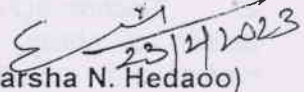
7. Application form can be down-loaded from the websites of Ministry of Corporate Affairs ([www.mca.gov.in](http://www.mca.gov.in)), Competition Commission of India ([www.cci.gov.in](http://www.cci.gov.in)) or Department of Personnel & Training (<http://persmin.nic.in>).

8. Applications in the prescribed format given in **Annexure-I** and duly completed, shall be sent to the following address latest by **09<sup>th</sup> March, 2023 (5:30 PM)**. Candidates who had applied earlier vide advertisement/vacancy circular dated 26th July, 2022 need not apply.

Shri Harsha N. Hedao, Under Secretary  
Ministry of Corporate Affairs, Government of India  
Room No. 520, 'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan,  
Dr. Rajendra Prasad Road, New Delhi-110 001

9. Incomplete applications or applications received after the due date shall not be accepted.

Yours faithfully,

  
(Harsha N. Hedao)

Under Secretary to the Government of India

Tel No. 011-23387939

Encl: As above